

THE CENTRAL TEA BOARD (AMENDMENT) ACT, 1952.
No. LIV OF 1952



[9th August, 1952]

An Act further to amend the Central Tea Board Act, 1949.

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Central Tea Board (Amendment) Act, 1952.

2. Amendment of section 4, Act XIII of 1949.—In sub-section (3) of section 4 of the Central Tea Board Act, 1949 (hereinafter referred to as the principal Act), to clause (v) the following proviso shall be added, namely:—

“Provided that it shall be lawful for an official so nominated to depute in the prescribed circumstances another official to attend any meeting of the Board on his behalf.”

3. Amendment of section 15, Act XIII of 1949.—In sub-section (2) of section 15 of the principal Act, to clause (b) the following words shall be added at the end, namely:—

“and the circumstances in which an official nominated by the Central Government under clause (v) of sub-section (3) of section 4 may depute another official of that Government to attend any meeting of the Board on his behalf;”.

Price anna 1 or 1½.